

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 2

IA No.- 2270/ND/2021 in IB- 1281/ND/2018

IN THE MATTER OF:

Stride Autoparts Ltd. (SAPL)

... Applicant/Petitioner

Vs

Devendra Singh

... Respondent

Order under Section 9 of IBC.

Order delivered on 20.05.2021

Coram:

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Liquidator : Mr. Neeraj Gupta, Adv.
Ms. Anjana Verma Adv.
Mr. Pankaj Khetan

For the Respondent :

ORDER

IA No. 2270/ND/2021:

Application filed by liquidator seeking urgent listing and hearing of IA No. 1648/ND/2021. Learned Counsel states that IA No. 1648/ND/2021 needs to be listed and heard as the Ex.-Management and Ex.-promoters have not provided any details of the Corporate Debtor to RP and to liquidator till date. Learned Counsel states that without records and information, it is difficult to conduct the liquidation process. Hence, urgency.

We allow the application. Learned Counsel Mr. Neeraj Gupta further states that in IA No. 1648/ND/2021 notice is already issued and service affidavit is also filed so far no reply is received. We give two weeks time to all

the non-applicant respondents to file reply. The copy of this order be served to all the non-applicant respondent by liquidator.

List on 08.06.2021.

Sd/-
SUMITA PURKAYASTHA
MEMBER (T)

Sd/-
DR. DEEPTI MUKESH
MEMBER (J)

Vaishali- 20.05.2021